42

SL NO... .....

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.72 OF 2025/EZB

IN THE MATTER OF:

PRAKASH DAS.

.... Applicant

-Versus-

THE STATE OF WEST BENGAL & ORS.

...Respondents

INDEX

SL. No.	Particulars	Annexure	Pages
1.	Affidavit in Opposition on behalf of respondent nos. 27, 28, 29, 30, 36 and 37.		1 – 19
2.	Photostat copies of some of the relevant Record of Rights indicating the classification of the land as "Bastu".	R/1	20 – 28
3.	Photostat copies of some of such T.R. Forms, evidencing payment of such revenue by the answering respondents	R/2	29 – 34A
4.	Photostat copy of the documents evidencing granting of such permission by the concerned Gram Panchayat	R/3	35 – 38A

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No :13802/18
EXPIRY DATE
31 12.28
Govt of India

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.72 OF 2025/EZB

(An application under section 18(1) read with Sections 14 and 15 of National Green Tribunal Act, 2010)

IN THE MATTER OF:

PRAKASH DAS, son of Late Atul Krishna Das, residing at Village Panagarh, P.O. Panagarh Bazar, P.S. Panagarh, District Paschim Burdwan, West Bengal - 713148.

.... Applicant

-Versus-

1) The State of West Bengal service through the Chief Secretary, Government of West Bengal having its office at "Nabanna", Howrah 325, Sarat Chatterjee Road, Howrah-711 102. Email Id: cs-westbengal@nic.in

2) The Director of Fisheries, Government of West Bengal having its office at Meen Bhawan, 31 GN Block, Sector-V, Kolkata-700 091.Email id: dsfisheries@gmail.com.

3) The Chairman, West Bengal Pollution Control Board having its office at Paribesh

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

Bhawan, 10A, Block LA, Sector III, Salt Lake City, Kolkata-700 098. Email Id: net.wbpcb-wb@bangla.gov.in

4) The District Magistrate, Paschim Burdwan, District Magistrate's Office ADDA Administraive Building, Kanyapur, Post office Ramkrishna Mission, Pin 713305. Email Id: dmpaschimbardhaman@gmail.com

5) The BL & LRO, Kanksa Block, Paschim Burdwan, Post office Panagarh Bazar, Police station Panagarh Pin-713148. Email id: dlropaschimbardhaman@gmail.com

6) The Officer In-charge,Kanksa Police Station, Kanksa Road, near Kanksa Girls' High School, Kanksa, Paschim Burdwan 713148. Email id: kanksapsadpc@gmail.com.

7) Tilokchandrapur Gram Panchayat, service the Prodhan, having its office at Kanksa Block, Paschim Burdwan, Post office Panagarh Bazar, Police station Panagarh Pin-713148. Email Id: banshidas482@gmail.com.

NOTARY KOLKATA
ADIS KR SEN
NOTARY
Regd. No -13902/18
EXPIRY DATE
31 12.28
GOVT of India

8) Madina Khatun, Wife of Abdul Ajej, Residing at Station Road, Panagarh Bazar, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

9) Pravash Kumar Das, son of Late Atul Krishna Das, residing at Village Panagarh, Post Office Panagarh Bazar, District Paschim Bardhaman, Pin-713148.

10) Gurugoti Das, son of Karunamoy Das, residing at Village -Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

11) Munir Ahammad Sekh, Son of Najar Mohammad, residing at Village KanksaMollapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

12) Sahida Bibi, wife of Mohammad Kaium Ansari, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

13) Basir Ahamad, son of Najar Mohammad, residing at Village Kanksa

NOTARY KOLKATA
ADIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

X

Mallapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

14) Sagir Ahammad, son of Najar Ahammad, residing at Village Kanksa Mallapara, P.O: Panagarh Bazar, District: Paschim Bardhaman, Pin: 71314.

15) HakikkulNesha Bibi, wife of Sagir, residing at Village KanksaMollapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

16) Banshidhar Das, son of Habu das, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

17) Suryanarayan Das, son of Laxminarayan Das, residing at Village Prayagpur, Post OfficePanagarh Bazar, District: PaschimBardhaman, Pin: 713148

18) Satyanarayan Das, son of Laxminarayan Das, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

19) Sakina Begum, wife of Md. Rahamatulla, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

20) Md. Nizamotulla, son of Rahamatulla, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

21) Md. Sahematulla Khan, son of Md. Rahamatulla, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

22) Md. Sumiyantulla Khan, son of Md. Rahamatulla, residing at Village Prayagpur, Post Office-Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

23) Raju Aich, son of Babul Aich, residing at Village Chandpur, Post Office Budbud, District: PurbaBardhaman, Pin-713403.

24) Bablu Aich, son of Narendranath Aich, residing at Village Chandpur, Post Office Budbud, District: Bardhaman, Pin-713403. Purba

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt. of India

25) Hardial Singh, son of Sardar Nasib Singh, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

26) Munir Ahamad, son of Najar Mahammad, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

27) Anisha Begum, wife of Sahanatulla Khan, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

28) Ramrup Roy, son of Gunadhar Roy, residing at Village -Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

29) Amrita Nag, wife of Ramrup Nag, residing at Pangarh Bazar, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

30) Md. Sahanatulla Khan, son of Md. Rahamatulla, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

NOTARY KOLKATA
ABIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

X

31) Abdul Raja, son of Aziz Raja, residing at Village Kanksa Mallapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

32) Mehamud Ansari, son of Kaium Ansari, residing at Village Kanksa Mallapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

33) SahelaBanu, wife of Abdul Raja, residing at Village - Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

34) Samsul Ansari, son of Kaium Ansari, residing at Village KanksaMollapara, Post Office - Panagarh Bazar, District: Bardhaman, Pin: 713148. Paschim

35) Naz Parvin, wife of Md. Mustakim, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

NOTARY KOLKATA ASIS KR SEN NOTARY Regd. No :13802/18 EXPIRY DATE 31 12.28 Govt of India

36) Sufiantulla, son of Rahamatulla, residing at Village Prayagpur, Post Office

Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

37) Md. Niyamtulla Khan, son of Rahamatulla Khan, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

38) Md. Rize Ahamed, son of Sagir Ahamed, residing at Village Kanksa Mallapara, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

...Respondents

AFFIDAVIT IN OPPOSITION ON BEHALF OF RESPONDENT NOS. 27, 28, 29, 30, 36 and 37.

I, Ramrup Roy, son of Gunadhar Roy, aged about 47 years, by faith Hindu, by occupation service, residing at Village Prayagpur, Post Office Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148, do hereby solemnly affirm and declare as follows :

1. That I am the respondent no. 28 in the above-mentioned application and am duly authorized to affirm this affidavit on behalf of the private respondent nos. 27, 29, 30, 36 and 37. I am fully acquainted with the facts and circumstances of the present case and competent to affirm and swear this affidavit of behalf of myself and for the abovementioned respondents.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12 28
Govt of India

2. The copy of the original application, said to have been verified by an affidavit purportedly affirmed by one Prakash Das (hereinafter referred to as the "said application"), has been served upon me and I have gone through the contents of the same and understood the meaning and purport thereof. I deny each and every averments made therein except those specifically admitted by the answering respondents.

3. I have been advice to deal with only those allegations made in the said application which are relevant for disposal of the said application and the allegations which are not specifically admitted by me shall be treated as denied by me.

4. At the very outset, I say that the answering respondents categorically deny and dispute all allegations, insinuations, and averments made in the said application unless specifically admitted herein, and the applicant is put to strict proof thereof.

5. That the said application is not maintainable either in law orin the facts of the instant case. It is wholly misconceived, misinformed and suffers from suppression of material facts. The said application has been filed with ulterior motives to harass the answering respondents and to obstruct lawful development. It is submitted that the original application filed by the applicant is malicious and devoid of any merit.

6. Before I proceed to deal specifically with the allegations and/or contentions in the said application, I briefly narrate the relevant facts of the case in the sub-paragraphs hereinafter in order to establish before this Hon'ble Tribunal that the said application is not maintainable either in law orin the facts of the instant case.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31.12.28
Govt of India

i. The answering respondents are the bonafide purchasers and thereby the absolute owners of the subject lands, situated at L.R. Dag No. 523, J.L. No. 88, Mouza Prayagpur, Police Station Kanksa, District Paschim Bardhaman, within the jurisdiction of Trilokchandrapur Gram Panchayat (hereinafter referred to as the said lands), and are in peaceful possession thereof.

ii. The answering respondents purchase the aforesaid lands by way of their respective registered deeds and after having acquired the title and possession thereof the answering respondents duly recorded their names in the relevant record of rights. The answering respondents further state that the Record of Rights of the said lands clearly reflect the classification of the land as "Bastu", and not as "water body" as falsely alleged by the applicant in the instant application. The answering respondents crave leave from this Hon'ble Tribunal to produce and rely upon the aforesaid Registered Deeds, at the time of hearing of the instant application, if required. The Photostat copies of some of the relevant Record of Rights indicating the classification of the land as "Bastu", are collectively annexed hereto and marked as Annexure "R/1".

iii. Furthermore, the concerned authorities, being the Block Land &Land Reform Officer, after due diligence and site inspection, demanded land revenue and surcharge from the answering respondents and the same were duly paid through statutory T.R. Forms. The Photostat copies of some of such T.R. Forms, evidencing payment of such revenue by the answering

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

respondents, are collectively annexed hereto and marked as Annexures "R/2".

iv. The allegations in the instant application concerning illegal filling up of the water body are baseless. It is pertinent to mention here that after considering the use along with the nature and character of the said lands, the concerned authorities duly recorded the said land as Bastu.

v. The answering respondents' state that prior to commencement of any construction activity over the said lands, the answering respondents had duly obtained written permission from the Trilokchandrapur Gram Panchayat. The concerned Gram Panchayat, after due consideration of land classification and after verifying the nature and character of the said lands, granted permission to the answering respondents for making necessary construction thereat in accordance and in compliance with local norms. The Photostat copy of the documents evidencing granting of such permission by the concerned Gram Panchayat are collectively annexed hereto and marked as Annexure "R/3".

vi. The answering respondents also further engaged a licensed building surveyor/architect, namely Mr. Srimanta Nayak, and duly submitted the site plans before the concerned authorities for getting necessary approval. The plans were duly sanctioned on 26th September, 2023 by the concerned authority in accordance with rules governing Durgapur Municipal Corporation (DMC) and ADDDA. Such site plans could only be sanctioned if obviously there was no existence of any water body thereat.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
GOVT of India

Hence, it is submitted that there was no existence of any water body and the application as filed by the applicant before this Hon'ble Tribunal is flawed for stating that the land in question is a water body.

vii. Furthermore, very recently the Inspector In Charge of the Kanksha Police Station after the necessary due diligence and site inspection have found that no illegal filling up of any water body could be noticed.

viii. That the allegations regarding "filling up of water bodies" are absolutely false, malicious and baseless. No water body, pond or water-retention area existed over the subject land as on the date of purchase or at any point thereafter. The land in question is high, dry, and categorically recorded as "bastu", not "jalkar" or "wetland".

ix. That the answering respondents are law-abiding citizens and have not violated any environmental norms, and all construction activities have been undertaken strictly in accordance with applicable laws, building regulations, and the permission granted by statutory authorities.

x. That no show-cause, notice of violation, or inspection report has ever been issued to the answering respondents by any government body or statutory authority alleging illegality in land use, change of character, or environmental violations, which clearly demonstrates the falsity of the applicant's allegations.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

xi. It is respectfully submitted that the applicant in the instant application has not provided any material particulars, and on that count alone, the original application needs to be dismissed in so far as the application has insufficient particulars, incorrect information and misleading facts.

xii. It is submitted that when the answering respondents and acquired the said land, there was no trace of any Pukur.It is submitted that if for the sake of some farfetched argument there was any Pukur ever at the said plots, it ceased to exist before the West Bengal Fisheries Act, 1984 and West Bengal Land and Land Reforms Amendment Act, 1986 came into force and therefore before the cut-off date of 24th March, 1986.

xiii. It is submitted that the answering respondents has utmost respect for the environmental laws and has diligently adhered to the procedures of law. The applicant taking undue advantage of the lapse in updating the revenue records by the State authorities has filed the instant case. It is further stated that the activities of the answering respondents has in no manner caused filling of any water body directly or indirectly.

7. Without prejudice to the aforesaid and strongly relying on the same, the allegations and/ or contentions made in the instant application are denied and disputed. Save what are matters of record and save what have been specifically admitted herein below, the answering respondents denies and disputes each and every allegations and/or contentions made in the said application, as if the same were denied and disputed specifically. That for the sake of brevity, without reiteration of the

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regn. No -13802/18
RY DATE
12.28
Govt of India

contention/averments made in the aforesaid paragraph no.6 and its sub-paragraphs, the answering respondents shall briefly deal with the paragraph-wise allegations made in the purported application and put the applicant to strict proof thereof.

8. That the contents of paragraph nos. 1, 2 and 3 of the Original Application are denied except to the extent they are factual in nature.

9. With reference to the statements made in paragraph no. 4 and its sub-paragraphs of the said application, I say that save and except what are matters of record, all other allegations and contentions made therein are denied and disputed and the applicant is put to strict proof thereof. I say that the entire paragraphs under reference are denied in toto. That the contents of the paragraphs under reference are denied for being fictional and a fragment of imagination of the applicant. That the contents of paragraphs under reference are denied since the provisions of law as mentioned by the applicant have no relevance or applicability to facts and circumstances of the instant case. That the contents of paragraphs under reference are denied for being factually incorrect and misleading. The averments made in paragraph no.6 and its sub-paragraphs hereinabove stand reiterated and reaffirmed for the sake of brevity. It is denied that the answering respondents have filled up any water body or wetland. I say that the description of the land as a water body is entirely incorrect and misleading. The record of rights clearly indicates the land classification as bastu, and no water body exists or existed at the site.I say that all necessary permissions and approvals were duly obtained prior to commencement of construction. The construction was undertaken only after the approval of Gram Panchayat and sanction of

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No 13802/18
EXPIRY DATE
31 12.28
Govt of India

building plan. The land is recorded as bastu and no water body, pond, lake or natural reservoir exists on or around the property. It is denied that the land is low-lying or marshy. The land is a high, dry, buildable plot, duly recorded as homestead. It is denied that the land was ever notified or proposed to be notified as a water body under any environmental regulation. It is denied that construction has been carried out without proper permissions. The answering respondents have a valid Gram Panchayat permission dated 16th October, 2020 and a sanctioned building plan dated 26th September, 2023. It is denied that the land has ecological importance. The land has never supported aquatic life or served ecological services as alleged. It is denied that there was any natural drainage path on the said land. It is denied that the filling of land has obstructed any natural flow or increased water logging in the area. It is denied that any hydrological change or diversion has taken place due to the activities of the answering respondents. It is denied that the actions of the answering respondents violate the East Kolkata Wetlands (Conservation and Management) Rules, 2006 or any similar notification. It is denied that any soil dumping, sand-filling or construction debris has been placed illegally or in an ecologically harmful manner. It is denied that the answering respondents have carried out earth filling with JCBs or other mechanized equipment in any unlawful manner. It is denied that any green or blue cover has been destroyed. It is denied that the Gram Panchayat acted beyond jurisdiction in granting construction permission. It is denied that the sanctioned plan dated 26th September, 2023 was obtained by concealment of suppression of material facts. It is denied that the permission from the Gram Panchayat dated 16th October, 2020 is invalid, ultra vires, or

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

contrary to law. It is denied that there was any public protest, grievance or objection by the local community against the answering respondents. It is denied that the applicant or any member of the local community approached the local authorities with any written representation. It is denied that any illegal or unauthorised borewell or groundwater extraction has been carried out. It is denied that any permanent or semi-permanent structure was raised without valid approval. It is denied that any law under the West Bengal Land Reforms Act or the West Bengal Panchayat Act has been violated. It is denied that the answering respondents have acted in collusion with any local authority or have abused process. It is denied that any fraud has been committed by the answering respondents in the course of construction or land conversion. The answering respondents has utmost respect for the laws of the country and has in no manner violated the same or took over any activity which is detrimental to the nature or environment. All other allegations which run contrary or inconsistent to averments made in the instant affidavit are hereby denied. The answering respondents however, reserve the right to add, alter or amend the instant affidavit, if required.

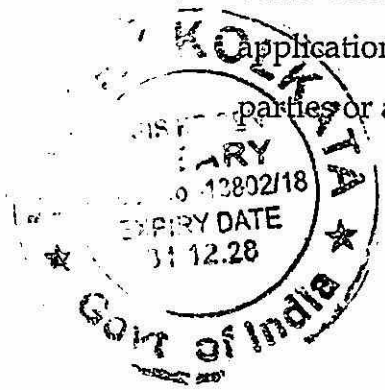
10. That the grounds stated in paragraphs 5(I) to (VIII) of the original application are denied in toto for misleading this Hon'ble Tribunal by amplifying the facts and applicable laws which are unreasonably beyond proportion. It is denied that the application is maintainable as no substantial question relating to environment arises against the answering respondents. The alleged dispute pertains to land classification, not environmental degradation. It is denied that the answering respondents have violated any provision of the Environment (Protection) Act, 1986 or the Wetlands (Conservation and Management) Rules, 2017. It is denied

that the construction activity of the answering respondents qualifies as "developmental activity in prohibited zones" under environmental regulations. It is denied that the principles of "polluter pays", "precautionary principle", or "public trust doctrine" are applicable in the present case. It is denied that any sanctioning authority has acted illegally or in conflict with the provisions of law. All permissions and sanctions were granted after due procedure. It is denied that any water body has been obliterated or damaged. The applicant has failed to produce any official map or government classification supporting such claims. It is denied that there is any irreversible ecological damage or need for remedial environmental compensation. It is denied that the answering respondents are liable for restoration or demolition under environmental or municipal laws, as all construction has been done in accordance with law.

11. With reference to the statements made in paragraph no. 6 of the application, I say that the same is entirely speculative and bereft of any supporting data. It is denied that the actions of the answering respondents have led to any environmental or community harm.

12. With reference to the statements made in paragraph no. 7 of the application, I say that the photographs or images relied upon by the applicant, if any, are inadmissible and have not been verified or authenticated by any public authority.

13. With reference to the statements made in paragraph no. 8 of the application, I say that the applicant has failed to implead necessary parties or authorities such as the Gram Panchayat, BDO or Land Reforms



Officer, and the petition suffers from material non-joinder of necessary parties.

14. With reference to the statements made in paragraph no. 9 of the application, I say that the applicant has failed to disclose any locus standi and has not made out any personal or public injury.

15. That the prayers made in the original application are are misconceived, malafide, and based on a distorted version of facts and laws. Further, the laws which have been relied upon by the applicant are not at all applicable to the actual facts and circumstances of the instant case. Hence, it is humbly submitted that the alleged cause of action giving rise to the present application being misconstrued and deserves to be dismissed with exemplary costs.

16. In the facts and circumstances of the case, the said application being barred by law and devoid of any merit, harrassive and vexatious one, is liable to be dismiss with exemplary costs.

17. That the answering respondents have a very good prima facie case on merits.

18. That the facts stated and documents annexed above are true and correct to the best of my knowledge and belief.

19. That the answering respondents humbly prays before this Hon'ble Tribunal to take into account the aforementioned facts and circumstances, and prays to dismiss the present original application with exemplary costs in the interests of justice.

KOLKATA
ISIS PRASEN
SECRETARY
No. 13802/18
DATE
28
Govt of India

20. I state that all the allegations and/or contentions made by the applicant are baseless, false and concocted and the applicants should not be provided with the reliefs as craved for.

21. That the statements contained in the foregoing affidavit are true information derived from the records, which I verily believed to be true.

22. That the statements made in paragraphs 1 to 14 are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

Identified by me –

Advocate.

Ramrup Roy
DEPONENT

Solemnly affirmed and declared
Before me on Identification

ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No. 13802/18 Govt. of India

12 AUG 2025

NOTARY KOLKATA
S K R SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31.12.28
Govt of India

Annexure- R1
- 20 -

জেলা- পশ্চিম বর্ধমান খতিয়ান নং:- ১৯৫৩ [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং:- ০৮৮ থানা- কাঁকসা

(১) -রাজস্ব- ০.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.০৮ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	শঙ্কর নারায়ন দাস	রায়ত	
পিতা-	লক্ষীনারায়ন		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান	
					একর	হেক্টর
৫২৩	বাস্তু		০.৯৯	০.০৮৩৩	০.০৮	

মোট দাগের সংখ্যা- এক মাত্র

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No :13802/18
EXPIRY DATE
31.12.28
Govt of India

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)
Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:9741

০৫/০৯/২০১৯ ০৫:২৭ PM

Digitally signed by NIRMAL KANTI DEY
Date: 2019.09.05 17:27:43 IST

-28A-

District –Paschim Bardhaman	Khatian No. 1953	[2303088]
Mouza- Prayagpur	J.L. No. 088	Police Station- Kanksa

(1) Revenue- 0.00 Rupees
2) Total Area of land(A): 0.08 Acre (3) Total number of Dags-1

	(4) Name and Address of Ryot	(5) Right	(6) Remarks
Name	Shankar Narayan Das	Rayot	
Father	Laxminarayan		
Address	Self		

(7) Land of this Right under own possession

Dag No.	Nature of Land	Remarks	Total area under Dag	Share of this Right in the Dag	Area of share of land of this Right in the Dag	
			Acre		Acre	Hect.
523	Homestead land		0.99	0.0833	0.08	

Total Number of dags: One only

Certified to be true copy u/s 76 of Indian Evidence Act, 1872 (Act-1 of 1872)
Fees Received: Application Fee: Rs.10, Authentication Fee: Rs.10x1, Total Fee: Rs.20, Copy No. 9741
05.09.2019 05:27 PM

Page 1 of 1

Digitally signed by MRINAL KANTI DEY
Date: 2020.09.05 17:27:43 IST

Certified to be the English translation of a Record of right in Bengali

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No :13802/18
EXPIRY DATE
31.12.28
Govt of India

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

জেলা- পশ্চিম বর্ধমান খতিয়ান নং- ৪৮৫০ [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা - ২১ -

(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 26/02/2020

(২) জমির পরিমান(এ)- ০.০৪ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	রামরুপ রায়	রায়ত	
পিতা-	গুনধর রায়		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান	
					একর	হেক্টর
৫২৩	বাস্তু		০.৯৯	০.০৪০৪	০.০৪	

আগত খং নং - 1953,1951

মোট দাগের সংখ্যা- এক মাত্র

NOTARY KOLKATA
ARUP KUMAR SEN
NOTARY
Regd No 13802/18
EXPIRY DATE
31 12.28
Govt of India

Certified to be true copy u/s 76 of Indian Evidence Act 1872 (Act 1 of 1872)
Fees Received Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee Rs 20, Copy No 5652

Digitally signed by ARKA BIRAJ
Date: 2023.05.30 ... IST

11

- 2XA -

District –Paschim Bardhaman Mouza- Prayagpur	Khatian No.4850 J.L. No. 088	[2303088] Police Station- Kanksa

(1) Revenue- Rupees — Date of preparing Khatian: 26.02.2020
2) Total Area of land(A): 0.04 Acre — (3) Total number of Dags-1

	(4) Name and Address of Ryot	(5) Right	(6) Remarks
Name	Ramrup Roy	Rayot	
Father	Gunadhar Roy		
Address	Self		

(7) Land of this Right under own possession

Dag No.	Nature of Land	Remarks	Total area under Dag	Share of this Right in the Dag	Area of share of land of this Right in the Dag	
			Acre		Acre	Hect.
523	Homestead land	Coming from Khatian No. 1953, 1951	0.99	0.0833	0.04	

Total Number of dags: One only

Certified to be true copy u/s 76 of Indian Evidence Act, 1872 (Act-1 of 1872)
Fees Received: Application Fee: Rs.10, Authentication Fee: Rs.10x1, Total Fee: Rs.20, Copy No. 5652
30.05.2023 03:49 PM

Page 1 of 1

Digitally signed by ARKA KABIRAJ
Date: 2023.05.30 15:42:44 IST

Certified to be the English translation of a Record of right in Bengali

KOLKATA ... R SEN ... ARY ... 3802/18 ... Govt of India

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (C.)
O.S. High Court, Calcutta

জেলা- পশ্চিম বর্ধমান খতিয়ান নং- ৪৮৫৯ [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা -২৪-

(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 05/03/2020

(২) জমির পরিমান(এ)- ০.০৪ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	অমৃতা নাগ	রায়ত	
স্বামী-	রামরূপ		
ঠিকানা-	পানাগড় বাজার কাঁকসা ব্লক পশ্চিম বর্ধমান		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান	
					একর	হেক্টর
৫২৩	বাস্তু		০.৯৯	০.০৪০২	০.০৪	

আগত খং নং - 1953,1951

মোট দাগের সংখ্যা- এক মাত্র

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28

Certified to be true copy u/s 76 of Indian Evidence Act 1872 (1 of 1872)
Fees Received Application Fee - Rs. 10, Attestation Fee Rs. 10 x 1 Total fee Rs. 20 Copy No. 5161

Digitally signed by ASIS KR SEN

12

– 2XA –

District –Paschim Bardhaman	Khatian No.4859	[2303088]
Mouza- Prayagpur	J.L. No. 088	Police Station- Kanksa

(1) Revenue- Rupees	Date of preparing Khatian: 05.03.2020
2) Total Area of land(A): 0.04 Acre	(3) Total number of Dags-1

	(4) Name and Address of Ryot	(5) Right	(6) Remarks
Name	Amrita Nag	Rayot	
Husband	Ramrup		
Address	Panagarh Bazar, Kanksa Block, Paschim Bardhaman		

(7) Land of this Right under own possession

Dag No.	Nature of Land	Remarks	Total area under Dag	Share of this Right in the Dag	Area of share of land of this Right in the Dag	
			Acre		Acre	Hect.
523	Homestead land	Coming from Khatian No. 1953, 1951	0.99	0.0833	0.04	

Total Number of dags: One only

Certified to be true copy u/s 76 of Indian Evidence Act, 1872 (Act-1 of 1872)
Fees Received: Application Fee: Rs.10, Authentication Fee: Rs.10x1, Total Fee: Rs.20, Copy No. 5183
16.05.2023 05:20 PM

Page 1 of 1

Digitally signed by ARKA KABIRAJ
Date: 2023.05.16 17:40:15 IST

Certified to be the English translation of a Record of right in Bengali

8/8/2023

R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

- 28 -

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-

[২৩০৩০৮৮]

জেলা- পশ্চিম বর্ধমান ব্লক- কাঁকসা

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা

দাগ নং- ৫২৩ শ্রেণী- পুকুর জমির পরিমাণ(এ)- ০.৯৯

সাবেক দাগ নং- ৫২৩

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরন	মন্তব্য
২৪০৩	পুকুর	০.০২৫০	০.০২	মহঃ সুমিয়ানতুল্লা খান পিতা-মহঃ রহমতুল্লা সাং-পানাগড়	
৩১৮২ 5	বাস্তু	০.০১৯৬	০.০২	রাজু আইচ পিতা-বাবুল সাং-চাদপুর বুদবুদ	
৩১৮৩ 6	বাস্তু	০.০১৯৫	০.০২	বাবলু আইচ পিতা-নরেন্দ্রনাথ সাং-নিজ	
৩৪২১ 7	বাস্তু	০.১০০০	০.১০	হরদিয়াল সিং পিতা-সর্দার নসিব সিং সাং-নিজ	
৪১৩৮	পুকুর	০.০৮২০	০.০৫	মুনির আহমেদ পিতা-নজর মহম্মদ সাং-নিজ	
৪৮১৯ 9	বাস্তু	০.০২০২	০.০২	আনিশা বেগম স্বামী-সাহানাতুল্লা খান সাং-নিজ	
৪৮৫০ 8	বাস্তু	০.০৪০৪	০.০৪	রামরুপ রায় পিতা-গুনধর রায় সাং-নিজ	

NOTARY KOLKATA ASIS KR SEN NOTARY Regd. No -13802/18 EXPIRY DATE 12.09 Govt of India

NOTARY SWAPAN BANERJEE CALCUTTA INDIA REGN NO. 17/199 EXPIRY DATE 14.12.2026 GOVERNMENT OF

Fees Received .: Application Fee:Rs. 10.00, Authentication Fee:Rs. 10.00, Total fee:Rs. 20.00 , Copy No.:2593

০৮/১২/২৪ ০৫:০৭ PM

- 2A -

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-

34

জেলা- পশ্চিম বর্ধমান ব্লক- কাঁকসা [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা

দাগ নং- ৫২৩ শ্রেণী- পুকুর জমির পরিমাণ(এ)- ০.৯৯

সাবেক দাগ নং- ৫২৩

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরন	মন্তব্য
৪৮৫৯	বাস্তু	০.০৪০২	০.০৪	অমৃতা নাগ স্বামী-রামরূপ সাং-পালাগড় বাজার কাঁকসা ব্লক পশ্চিম বর্ধমান	
৪৮৭৩	বাস্তু	০.০২২৭	০.০২	মহ সাহানাতুন্না খান পিতা-মহ মহনতুন্না সাং-নিজ	
৫৩৯৮	পুকুর	০.৫০০০	০.০৫	আব্দুল রাজা পিতা-আজিজ সাং-নিজ	
৫৪১৮	পুকুর	০.০১৯৫	০.০২	মেহমুদ আনসারী পিতা-কাইউম আনসারী সাং-নিজ	
৫৫৪২	বাস্তু	০.০৮০৮	০.০৮	স্বালেহা বানু স্বামী-আব্দুল রাজা সাং-নিজ	
৫৫৬৩	পুকুর	০.০১৬৪	০.০২	সামসুল আনসারী পিতা-কাইউম সাং-নিজ	
৫৬৬২	পুকুর	০.০৫০৫	০.০৫	নাজ পারভীন স্বামী-মহম্মদ মুস্তাকিম সাং-নিজ	

ASIS KR SEN NOTARY Regd. No -13802/18 EXPIRY DATE 31.12.28 Govt of India

SWAPAN BANERJEE CALCUTTA IND. REGN NO. 17/12 EXPIRY DATE 14.12.2028 GOVERNMENT OF

Fees Received :: Application Fee:Rs. 10.00, Authentication Fee:Rs. 10.00, Total fee:Rs. 20.00 , Copy No..2593

12/08/2028 02:09 PM

- 25 -

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথা-

35

জেলা- পশ্চিম বর্ধমান ব্লক- কাঁকসা [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা

দাগ নং- ৫২৩ শ্রেণী- পুকুর জমির পরিমাণ(এ)- ০.৯৯

সাবেক দাগ নং- ৫২৩

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরন	মন্তব্য
৫৮৪১	বাস্তু	০.০২০০	০.০২	মহ সুফিয়ানতুল্লা পিতা-রহমতুল্লা সাং-নিজ	
৫৮৫৩	বাস্তু	০.০২২৮	০.০২	মহ নিয়ামতুল্লা খান পিতা-রহমতুল্লা সাং-নিজ	
৬০২৪	পুকুর	০.০৩০৪	০.০৩	এম ডি রাইস আহমেদ পিতা-সাগির সাং-নিজ	
		১.৬৬৭৫	১.১৩		

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31.12.28

NOTARY
SWADAN BANERJEE
CALCUTTA HC
REGN NO. [illegible]
EXPIRY DATE [illegible]

Fees Received :: Application Fee:Rs. 10.00, Authentication Fee:Rs. 10.00, Total Fee:Rs. 20.00 , Copy No.:2593

১৩/০৯/২০২৪ ০৫:০৭ PM

Digitally signed by ARKA KABIRAJ
Date: 2024.09.13 16:54:25 PDT

Government of West Bengal

Land & Land Reforms Department

Plot information

35A

District: Pachim Burdwan Block: Kanksa

Mouza: Prayagpur J.L. No. 088 Police Station: Kanksa

Dag No. 523 Class: Pond Land Area: 0.99

Earlier Dag No. 523

Khatian	Class	Area	Area Measurement	Owner Details
1051	Pond/Water Body	0.0469	0.08	Madina Khatun, W/o Abdul Ajej
1056	Pond/Water Body	0.1000	0.10	Pravash Kumar Das, S/O- Late Atul Krishna Das
1388	Land	0.1250	0.08	Gurugoti Das, S/O- Korunamoy Das
1458	Pond/Water Body	0.0820	0.05	Munir Ahammad Sekh, S/O- Najar Mohammad
1475	Pond/Water Body	0.0032	0.00	Sahida Bibi, W/O- Mahammad Kaium Ansary
1506	Pond/Water Body	0.0001	0.00	Basir Ahamed, S/O- Najar Mahammad
1553	Pond/Water Body	0.0293	0.03	Sagir Ahammad, S/O- Najar Muhhamad
1554	Pond/Water Body	0.0099	0.01	Hakikkul Nesa Bibi, W/O- Sagir,
1951	Land	0.0003	0.00	Banshidhar Das, S/O- Habu
1952	Land	0.0025	0.00	Suryanarayan Das, S/O-Laxminarayan Das
1954	Land	0.0833	0.08	Styanarayan Das, S/O- Laxminaran Das
2400	Pond/Water Body	0.0250	0.03	Sakina Begam, W/O- Md. Rahamatulla,
2801	Pond/Water Body	0.0200	0.02	Md. Nijamotulla, S/O- Rahamatulla,

ASIS KR SEN NOTARY Regd No 01/2018 EXPIRY DATE 31 12.28 KOLKATA Govt of India

13/09/2024 05:07 PM

~~358~~

Government of West Bengal

Land & Land Reforms Department

Plot information

District: Pachim Burdwan | Block: Kanksa

Mouza: Prayagpur | J.L. No. 088 | Police Station: Kanksa

Dag No. 523 | Class: Pond | Land Area: 0.99

Earlier Dag No. 523

2802	Pond/Water Body	0.0250	0.03	Md. Sahematulla Khan, S/O- Md. Rahamatulla
2403	Pond/Water Body	0.0250	0.02	Md. Sumiyantulla Khan, S/O- Md. Rahamut
3182	Land	0.0196	0.02	Raju Aich, S/O- Babul Aich
3183	Land	0.0195	0.02	Bablu Aich, S/O- Narendranath
3421	Land	0.1000	0.10	Hardial Singh, S/O- Sardar Nasib Singh,
4138	Pond/Water Body	0.0820	0.05	Munir Ahamad, S/O-Najar Muhammad
4819	Land	0.0202	0.02	Anisha Begum, W/O Sahauatulla Khan,
4850	Land	0.0404	0.04	Ramrup Roy, S/O- Gunadhar Roy,
4859	Land	0.0402	0.04	Amrita Nag, W/O- Ramrup
4873	Land	0.0227	0.02	Md. Sahanatulla Khan, S/O Md. Rahamatulla,
5398	Pond/Water Body	0.5000	0.05	Abdul Raja, S/O Aziz
5418	Pond/Water Body	0.0195	0.02	Mehamud Ansari, S/O Kaium Ansari,
5542	Land	0.0808	0.08	Sahela Banu, W/O Abdul Raja,
5563	Pond/Water Body	0.0164	0.02	Samsul Ansari, S/O Kaium
5662	Pond/Water Body	0.0305	0.05	Naz Parvin, W/O Md. Mustakim
5841	Land	0.0200	0.02	Sufiantulla, S/O Rahamatulla

ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
KOLKATA
Govt of India

13/09/2024 05:07 PM

A-1

- 28 -

Government of West Bengal

Land & Land Reforms Department

Plot information

District: Pachim Burdwan Block: Kanksa

Mouza: Prayagpur J.L. No. 088 Police Station: Kanksa

Dag No. 523 Class: Pond Land Area: 0.99

Earlier Dag No. 523

5853	Land	0.0228	0.02	Md. Niyamtulla Khan, S/O Rahamatulla
6024	Pond/Water Body	0.0304	0.03	Md. Rize Ahamed, S/O Sagir Ahamed,
		1.6675	1.13	

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13302/18
EXPIRY DATE
31 12.26
GOVT OF INDIA

13/09/2024 05:07 PM

Annexure – R2

রসিদ নং - 02

MR CODE - 23130738

– 29 –

৪নং ফরম

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

গ্রাম পঞ্চায়েতের দ্বারা নির্ধারিত কর, অভিকর ও ফি প্রাপ্তির রসিদ

(কার্বন দিয়ে জেরক্স করতে হবে) দফা- (২৯)

১। করদাতার নাম ও ঠিকানা : ..... হোল্ডিং নং (যদি থাকে) .....

২। যে বাবদ টাকা গৃহীত হল :

ক) ভূমি ও গৃহ সংক্রান্ত কর (.....তিন মাস / .....বছর) [যে সময়ের জন্য.....] টাকা.....

খ) যানবাহনের জন্য রেজিস্ট্রেশন ফি (যে সময়ের জন্য.....) টাকা ১৭৮০.৫৪

গ) শৌচালয় বা অন্যান্য স্বাস্থ্যবিধান ব্যবস্থার জন্য অভিকর (যে সময়ের জন্য.....) টাকা.....

ঘ) জল সরবরাহের জন্য অভিকর (যে সময়ের জন্য.....) টাকা.....

ঙ) আলোর জন্য অভিকর (যে সময়ের জন্য.....) টাকা.....

চ) মল,মূত্র, ও অন্য আবর্জনা নিস্কাষনের জন্য অভিকর (যে সময়ের জন্য.....) টাকা.....

ছ) ব্যবসার নিবন্ধীকরণ সার্টিফিকেটের জন্য ফি (যে সময়ের জন্য.....) টাকা.....

জ) ব্যক্তি, যানবাহন, পশুর ওপর কিংবা গ্রাম পঞ্চায়েতের দ্বারা বা ব্যবস্থাপনায় প্রতিষ্ঠিত ফেরী ব্যবস্থার জন্য টোল (যে সময়ের জন্য.....) টাকা.....

ঝ) শ্মশানঘাট ব্যবহারের জন্য ফি (যে সময়ের জন্য.....) টাকা.....

ঞ) অগভীর বা গভীর নলকূপের রেজিস্ট্রেশন ফি (যে সময়ের জন্য.....) টাকা.....

ট) গ্রামে উৎপাদিত পণ্য গ্রামের বাজারে বিক্রয়ের জন্য ফি (যে সময়ের জন্য.....) টাকা.....

ঠ) জনসাধারণের জ্ঞাতার্থে প্রদর্শিত বিজ্ঞাপন দেওয়ার জন্য ফি (যে সময়ের জন্য.....) টাকা.....

ড) ৪৭ নং ধারা অনুসারে প্রবর্তিত উপবিধি অনুযায়ী জরিমানা (যে সময়ের জন্য.....) টাকা.....

ঢ) অন্যান্য টাকা.....

তারিখ ৬/৫/২৩ মোট টাকা ১৭৮০.৫৪

(মবলগ / ..... মাত্র)

বিঃ দ্রঃ- (১) গ্রাম পঞ্চায়েতের কোনো সদস্য এই আদায়ের সঙ্গে যুক্ত হতে পারবেন না।

(২) যদি চেক বা ড্রাফটের মাধ্যমে কোন টাকা পাওয়া যায়, তার তার ক্রমিক সংখ্যা ও তারিখ .....

তারিখ সহ স্বাক্ষর

(গ্রাম পঞ্চায়েতের সচিব, বা তার দায়িত্বপ্রাপ্ত আধিকারী)

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No.-13802/18
EXPIRY DATE
31.12.28
GOVT OF INDIA

13

—29A—

Receipt No. 02

MR CODE- 23130738

FORM NO.4
(See Rule 8 (2) and 31(1)

1981

TRILOKCHANDRAPUR GRAM PANCHAYAT
Receipt for Tax, Rates and Fees as assessed by Gram Panchayat
(Duplicate to be made out by both side carbon paper process)

Dag No. 523

1. Name and Address of the Assessee -
1)Ramrup Roy 2) Amrita Nag, W/o Ramrup Roy
Prayagpur (Holding No. (if any)_____

2. Amount received on account of:

a)	Tax on land and building for the period (quarter ..../year (For the period 2023-24)	Rs.	1980.00
b)	Fees on registration of vehicles (for the period _____)	Rs.	.....
c)	Fees for sanitary arrangement (for the period _____)	Rs.	.....
d)	Water rate (for the period _____)	Rs.	.....
e)	Lighting rate (for the period _____)	Rs.	.....
f)	Conservancy rate (for the period _____)	Rs.	.....
g)	Fees on trade registration certificate (for the period_____)	Rs.	.....
h)	Tolls on persons, vehicles, animals or ferry established by or under the management of Gram Panchayat (for the period _____)	Rs.	.....
i)	Fees for the use of burning ghat (for the period_____)	Rs.	.....
j)	Fees for the registration of shallow or deep tubewells (for the period_____)	Rs.	.....
k)	Fees on village produces sold in village markets (for the period_____)	Rs.	.....
l)	Fees on creation, exhibition, fixing any advertisement for public display (for the period_____)	Rs.	.....
m)	Penalty under bye-law in terms of sec. 47 (for the period_____).	Rs.	.....
n)	Others.	Rs.	.....
	Total	Rs.	1980.00

Total One thousand Nine hundred eighty rupees only.

Dated: 8.5.23

Sd/- Sushanta Mondal
(Signature with date)
Secretary /Tax collector of
Gram panchayat

Note: 1) No member of the Panchayat shall be entrusted with this job.
2) If any payment is made by cheque or draft its number and date shall be noted against the amount.

Certified to be the English translation of Entries in Bengali in a Receipt of Panchayat

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31 12.28
Govt of India

রসিদ নং - 02

MR CODE - 23130738

৪নং ফরম

[নিয়ম ৮ (২) এবং ৩১ (১) দেখুন]

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

NEW

গ্রাম পঞ্চায়েতের দ্বারা নির্ধারিত কর, অভিকর ও ফি প্রাপ্তির রসিদ

(কার্বন দিয়ে অনুলিপি করতে হবে)

১। করদাতার নাম ও ঠিকানা : ১/ বাসুদেব বাস, S/ পুলিনবন্ধু বাস্ক

২/ অসীম পাত্র, অধ্যক্ষ, বাসুদেব বাস্ক

হোল্ডিং নং (যদি থাকে) .....

২। যে বাবদ টাকা গৃহীত হল :

ক) ভূমি ও গৃহ সংক্রান্ত কর (.....তিন মাস / .....বছর) [যে সময়ের জন্য.....]	টাকা	
খ) যানবাহনের জন্য রেজিস্ট্রেশন ফি (যে সময়ের জন্য.....) 2025-26	টাকা	2080.00
গ) শৌচালয় বা অন্যান্য স্বাস্থ্যবিধান ব্যবস্থার জন্য অভিকর (যে সময়ের জন্য.....)	টাকা	
ঘ) জল সরবরাহের জন্য অভিকর (যে সময়ের জন্য.....)	টাকা	
ঙ) আলোর জন্য অভিকর (যে সময়ের জন্য.....)	টাকা	
চ) মল,মূত্র, ও অন্য আবর্জনা নিষ্কাষনের জন্য অভিকর (যে সময়ের জন্য.....)	টাকা	
ছ) ব্যবসার নিবন্ধীকরণ সার্টিফিকেটের জন্য ফি (যে সময়ের জন্য.....)	টাকা	
জ) যাত্রি, যানবাহন, পশুর ওপর কিম্বা গ্রাম পঞ্চায়েতের দ্বারা বা ব্যবস্থাধীনে প্রতিষ্ঠিত ফেরী ব্যবস্থার জন্য টোল (যে সময়ের জন্য.....)	টাকা	
ঝ) শ্মশানঘাট ব্যবহারের জন্য ফি (যে সময়ের জন্য.....)	টাকা	
ঞ) অগভীর বা গভীর নলকূপের রেজিস্ট্রেশন ফি (যে সময়ের জন্য.....)	টাকা	
ট) গ্রামে উৎপাদিত পশু গ্রামের বাজারে বিক্রয়ের জন্য ফি (যে সময়ের জন্য.....)	টাকা	
ঠ) জনসাধারণের জ্ঞাতার্থে প্রদর্শিত বিজ্ঞাপন দেওয়ার জন্য ফি (যে সময়ের জন্য.....)	টাকা	
ড) ৪৭ নং ধারা অনুসারে প্রবর্তিত উপবিধি অনুযায়ী জরিমানা (যে সময়ের জন্য.....)	টাকা	
ঢ) অন্যান্য	টাকা	

তারিখ 6/8/25

মোট টাকা 2080.00

(মবলগ / দুই হাজার আশি টাকা)

বিঃ দ্রঃ- (১) গ্রাম পঞ্চায়েতের কোনো সদস্য এই আদায়ের সঙ্গে যুক্ত হতে পারবেন না।

(২) যদি চেক বা ড্রাফটের মাধ্যমে কোন টাকা পাওয়া যায়, তবে তার ক্রমিক সংখ্যা ও তারিখ অঙ্কের সঙ্গে লিখে রাখতে হবে।

তারিখ সহ স্বাক্ষর

(গ্রাম পঞ্চায়েতের সচিব/কর আদায়কারী)

NOTARY KOLKATA
SUNIL KR SEN
NOTARY
Regd. No.-13802/18
EXPIRY DATE
31.12.28
Govt of India

-30A-

Receipt No. 02

MR CODE- 23130738

FORM NO.4
(See Rule 8 (2) and 31(1)

1983

TRILOKCHANDRAPUR GRAM PANCHAYAT
Receipt for Tax, Rates and Fees as assessed by Gram Panchayat
(Duplicate to be made out by both side carbon paper process)

Dag No. 523

1. Name and Address of the Assessee - (Holding No. (if any)
1)Ramrup Roy S/o Lt. Gunadhar Roy
2)Amrita Nag, Wife of Ramrup Roy

2. Amount received on account of:

a)	Tax on land and building for the period (quarter ..../year (For the period 2023-24)	Rs.	2040.00
b)	Fees on registration of vehicles (for the period _____)	Rs.	.....
c)	Fees for sanitary arrangement (for the period _____)	Rs.	.....
d)	Water rate (for the period _____)	Rs.	.....
e)	Lighting rate (for the period _____)	Rs.	.....
f)	Conservancy rate (for the period _____)	Rs.	.....
g)	Fees on trade registration certificate (for the period_____)	Rs.	.....
h)	Tolls on persons, vehicles, animals or ferry established by or under the management of Gram Panchayat (for the period _____)	Rs.	.....
i)	Fees for the use of burning ghat (for the period_____)	Rs.	.....
j)	Fees for the registration of shallow or deep tubewells (for the period_____)	Rs.	.....
k)	Fees on village produces sold in village markets (for the period_____)	Rs.	.....
l)	Fees on creation, exhibition, fixing any advertisement for public display (for the period_____)	Rs.	.....
m)	Penalty under bye-law in terms of sec. 47 (for the period_____).	Rs.	.....
n)	Others.	Rs.	.....
	Total	Rs.	2040.00

Total Two thousand forty rupees only.

Dated: 8.5.23

Sd/- Sushanta Mondal
(Signature with date)
Secretary /Tax collector of
Gram panchayat

Note: 1) No member of the Panchayat shall be entrusted with this job.
2) If any payment is made by cheque or draft its number and date shall be noted against the amount.

Certified to be the English translation of Entries in Bengali in a Receipt of Panchayat

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

West Bengal Form No. 1077 **L & LR**

SBP

Application No.: REVE2022230301646

রাজস্বের দাখিলা এবং বিবিধ তলব – ৩১ –

রায়তের অংশ

১। জেলার নাম	২।থানার নাম ও তৌজি নং	৩।সার্কেলের নাম ও তহশীল ব্লক নং	৪।ভূমিসহায়কের রসিদনং
পশ্চিম বর্ধমান	কাঁকসা	কাঁকসা	REVREC2022230300758

৫।মৌজার নাম ও জে.এল. নং	৬।জমাবন্দী নং	৭। খতিয়ান নং	৮। দাগ নং	৯। জমির পরিমাণ (শতক)
প্রয়াগপুর[088]		4859	523	2.0000

১০। রায়তের নাম ও পিতা/স্বামীর নাম ও সাকিন	১১। কাহার দ্বারা (খাজনা) দাখিল হইয়াছে
অমৃতা নাগ, স্বামি- রামরুপ, ঠিকানা-পানাগড় বাজার কাঁকসা ব্লক পশ্চিম বর্ধমান	অমৃতা নাগ

রায়তের উপর সালিয়ানা তলব

নগদ খাজনা ১২	সার চার্জ ১৩	পথকর ১৪	পূর্তকর ১৫	শিক্ষা কর ১৬	বিবিধ		গ্রামীণ কর্মসংস্থান আইনে দেয়		মোট ১৯
					খাস জমি বাবদ লাইসেন্স ফি ১৭(ক)	অন্যান্য ১৭ (খ)	সার চার্জ ১৮ (ক)	সেস ১৮(খ)	
1	0	1	1	1	0	0	1	1	6

ওয়াশীল

	তিন সনের পূর্বেকার ২০	তৃতীয় সনের বাকি ২১	দ্বিতীয় সনের বাকি ২২	হাল সনের পূর্ববর্তী ২৩	হাল ২৪	সুদ ২৫	অগ্রিম ২৬
খাজনা	0	0	0	0	0	1	0
সার চার্জ	0	0	0	0	0	0	0
পথ কর	0	0	0	1	1	0	0
পূর্ত কর	0	0	0	1	1	0	0
শিক্ষা কর	0	0	0	1	1	0	0
খাস জমি বাবদ লাইসেন্স ফি	0	0	0	0	0	0	0
অন্যান্য	0	0	0	0	0	0	0
গ্রামীন কর্মসংস্থান আইনে দেয়	0	0	0	0	0	0	0
ক সার চার্জ	0	0	0	1	1	0	0
খ সেস	0	0	0	0	0	0	0
মোট	0	0	0	4	4	1	0
বন্ধ টিনাই	0	0	0	0	0	0	0
[illegible]	0	0	0	[illegible]	[illegible]	0	0

*যে সনের বাবদ ওয়াশীল: [১৪২৮ -১৪২৯]

মোট আদায় কথায়

Rs.
Nine Only

আদায়কারী কর্মচারীর সহি ও তারিখ

দ্রষ্টব্য: চেকের দ্বারা খাজনা দেওয়া হইলে এইখানে তাহার সংক্ষিপ্ত বিবরণ লিখিতে হইবে

SBP, Kolkata- 700015

[illegible] 4:28:57 PM

** রাজস্ব প্রদান সম্পত্তির মালিকানার বৈধতা হানি ঘটায় না।

The collection is provisionally u/s 37 of WBLR Act on the basis of present use without prejudice to [illegible] u/s 18 & 47 of WBLR Act

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31.12.28

This is a system generated Revenue receipt and does not require any signature

- 31A -

West Bengal Form No. 1077
Application No.
REVE2022230301646

L & LR
SBP

Rent Receipt and Miscellaneous Demand
Tenant's counter parts

1. Name of Dist.	2. Name of the P.S. & Touzi	3. Name of Circle & Tahasil Block No.	4. Receipt No. of Land Assistant	
Paschim Bardhaman	Kanksa	Kanksa	REVREC2022230300758	
5. Name of Mouza & J.L. No.	6. Jamabandi No.	7. Khatian No.	8. Dag No.	9. Total area of land
Prayagpur (044)		4859	523.....	2.0000
10. Name, and Father's/ Husband's Name of Tenant			11. For whom the Revenue is deposited.	
Amrita Nag, W/o Ramrup, Add- Panagarh Bazar, Kanksa Block, Paschim Bardhaman.			Amrita Nag	

Yearly demand on Tenant

Cash Rent	Surcharge	Road Tax	PWD Tax	Education Cess	Others		To be paid under Rural Employment Act		Total
					Licence Fee for owned land	Others	Surcharge	Cess	
12	13	14	15	16	17('Ka')	17 ('Kha')	18 ('Ka')	18('Kha')	19
1	0	1	1	1	0	0	1	1	6

Schedule of Payment

	Before three years	Due for third years	Due of Second year	Before Current year	Current	Interest	*Advance
	20	21	22	23	24	25	26
Rent	0	0	0	0	0	1	0
Surcharge	0	0	0	0	0	0	0
Road cess	0	0	0	1	1	0	0
PWD Tax	0	0	0	1	1	0	0
Education Cess	0	0	0	1	1	0	0
Licence Fee for owned land	0	0	0	0	0	0	0
Others	0	0	0	0	0	0	0
To be paid under village Employment Act	0	0	0	0	0	0	0
('Ka') Surcharge	0	0	0	1	1	0	0
('Kha') Cess	0	0	0	0	0	0	0
Total	0	0	0	4	4	0	0
Less Rebate	0	0	0	0	0	0	0
Bengali Year	0	0	0	1428	1429	0	0

Payment from the year: (1428-1429)

Write year of the Realisation
N.B. if paid by cheque details have to be written here.

INR 9/-
Nine only.
Total Realisation
(In Word)

Signature of Collecting Employee and Date.

SBP, Kolkata 700 015

Thursday, June 23, 2022 4:38:57 PM

*Payment of revenue of the property will not caused any loss to the validity of ownership.
*The collection is made provisionally u/s 23 of WBLR Act on the basis of present use without prejudiced to the applicability of provision u/s 4B & 4D of WBLR Act.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31 12.28
Govt of India

Certified to be the English translation of Rent Receipts in Bengali

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (Ct)
O. S. High Court, Calcutta

West Bengal Form No. 1077 | **L & LR**

SBP

Application No. :
REVE2022230301647

রাজস্বের দাখিলা এবং বিবিধ তলব

– 38 –

রায়তের অংশ

১। জেলার নাম	২।থানার নাম ও তৌজি নং	৩।সার্কেলের নাম ও তহশীল ব্লক নং	৪।ভূমিসহায়কের রসিদনং
পশ্চিম বর্ধমান	কাঁকসা	কাঁকসা	REVREC2022230300759

৫।মৌজার নাম ও জে.এল. নং	৬।জমাবন্দী নং	৭। খতিয়ান নং	৮। দাগ নং	৯। জমির পরিমাণ (শতক)
প্রয়াগপুর(088)		4850	523...	2.0000

১০। রায়তের নাম ও পিতা/স্বামীর নাম ও সাকিন	১১। কাহার দ্বারা (খাজনা) দাখিল হইয়াছে
রামরুপ রায়, পিতা- গুনধর রায়, ঠিকানা-নিজ	রামরুপ রায়

রায়তের উপর সালিয়ানা তলব

নগদ খাজনা ১২	সার চার্জ ১৩	পথকর ১৪	পূর্তকর ১৫	শিক্ষা কর ১৬	বিবিধ		গ্রামীণ কর্মসংস্থান আইনে দেয়		মোট ১৯
					খাস জমি বাবদ লাইসেন্স ফি ১৭(ক)	অন্যান্য ১৭ (খ)	সার চার্জ ১৮ (ক)	সেস ১৮(খ)	
1	0	1	1	1	0	0	1	1	6

ওয়াশীল

	তিন সনের পূর্বেকার ২০	তৃতীয় সনের বাকি ২১	দ্বিতীয় সনের বাকি ২২	হাল সনের পূর্ববর্তী ২৩	হাল ২৪	মুদ ২৫	অগ্রিম ২৬
খাজনা	0	0	0	0	0	1	0
সার চার্জ	0	0	0	0	0	0	0
পথ কর	0	0	0	1	1	0	0
পূর্ত কর	0	0	0	1	1	0	0
শিক্ষা কর	0	0	0	1	1	0	0
খাস জমি বাবদ লাইসেন্স ফি	0	0	0	0	0	0	0
অন্যান্য	0	0	0	1	0	0	0
গ্রামীন কর্মসংস্থান আইন দেয়	0	0	0	0	0	0	0
(ক) সার চার্জ	0	0	0	1	1	0	0
(খ) সেস	0	0	0	1	1	0	0
মোট	0	0	0	4	4	1	0
বাদ দিলাম	0	0	0	0	0	0	0
বাকি থাকল	0	0	0	1428	1426	0	0

*যে সনের বাবদ ওয়াশীল: [১৪২৮-১৪২৯]

মোট আদায় কথায়

আদায়কারী কর্মচারীর সহি ও তারিখ

যদি চেকের দ্বারা খাজনা দেওয়া হইলে এইখানে তাহার পরিশোধ বিবরণ লিখিতে হইবে

SBP, Kolkata, 700015

Thursday, June 22, 2023 4:29:18 PM

** রাজস্ব প্রদান সম্পত্তির মালিকানার বৈধতা হানি ঘটায় না।

** This collection is made provisionally u/s 3(3) of WBLR Act on the basis of present use without prejudice to the applicability of provisions of the WBLR Act

NOTARY KOLKATA
ASIS KR SEN
Regd. No. 13802/18
EXPIRY DATE
31.12.28
Govt of India

This is a system generated Revenue receipt and does not require any signature

-8-

- 32A -

West Bengal Form No. 1077
Application No.
REVE2022230301647

L&LR
SBP

Rent Receipt and Miscellaneous Demand
Tenant's counter parts

1. Name of Dist.	2. Name of the P.S. & Touzi	3. Name of Circle & Tahasil Block No.	4. Receipt No. of Land Assistant	
Paschim Bardhaman	Kanksa	Kanksa	REVREC2022230300759	
5. Name of Mouza & J.L. No.	6. Jamabandi No.	7. Khatian No.	8. Dag No.	9. Total area of land
Prayagpur (044)		4850	523.....	2.0000
10. Name, and Father's/ Husband's Name of Tenant			11. For whom the Revenue is deposited.	
Ramrup Roy, S/o Gunadhar Roy, Add- Self			Ramrup Roy	

Yearly demand on Tenant

Cash Rent	Surcharge	Road Tax	PWD Tax	Education Cess	Others		To be paid under Rural Employment Act		Total
					Licence Fee for owned land	Others	Surcharge	Cess	
12	13	14	15	16	17('Ka')	17 ('Kha')	18 ('Ka')	18('Kha')	19
1	0	1	1	1	0	0	1	1	6

Schedule of Payment

	Before three years	Due for third years	Due of Second year	Before Current year	Current	Interest	*Advance
	20	21	22	23	24	25	26
Rent	0	0	0	0	0	1	0
Surcharge	0	0	0	0	0	0	0
Road cess	0	0	0	1	1	0	0
PWD Tax	0	0	0	1	1	0	0
Education Cess	0	0	0	1	1	0	0
Licence Fee for owned land	0	0	0	0	0	0	0
Others	0	0	0	0	0	0	0
To be paid under village Employment Act	0	0	0	0	0	0	0
('Ka') Surcharge	0	0	0	1	1	0	0
('Kha') Cess	0	0	0	0	0	0	0
Total	0	0	0	4	4	0	0
Less Rebate	0	0	0	0	0	0	0
Bengali Year	0	0	0	1428	1429	0	0

Payment from the year: (1428-1429)

Write year of the Realisation
N.B. If paid by cheque details have to be written here.

INR 9/-
Nine only.
Total Realisation
(In Word)

Signature of Collecting Employee and Data.

SBP, Kolkata 700 015

Thursday, June 23, 2022 4:38:57 PM

** Payment of revenue, of the property will not caused any loss to the validity of ownership.
*The collection is made provisionally u/s 23 of WBLR Act on the basis of present use without prejudice to the applicability of provision u/s 4B & 4D of WBLR Act.

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
GOVT OF INDIA

Certified to be the English translation of Rent Receipts in Bengali

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (Ct)
O. S. High Court, Calcutta

W. Bengal Form No. 1077

L&LR
SBP N

খাজনার দাখিলা এবং বিবিধ তলব

প্রজার অংশ 9334776

১। জেলার নাম	২। থানার নাম ও তৌজি নং	৩। সার্কেলের নাম ও তহশীল ব্লক নং		৪। ভূমিসহায়কের রসিদ নং
পূ: বর্ধমান	কাঁকসা	নিলেশ্বরডাঙ্গা		৭৬
৫। মৌজার নাম ও জে.এল. নং	৬। জমাবন্দী নং	৭। খতিয়ান নং	৮। দাগ নং	৯। জমির পরিমাণ
প্রফুল্লপুর/৮৮		৪৮৫২	৫২৩	০২৮৯
১০। প্রজার নাম ও পিতা/স্বামীর নাম ও সাকিন			১১। কাহার দ্বারা (খাজনা) দাখিল হইয়াছে	
শ্রীমতী নাসা।			চন্দন	
স্বা: রামকৃষ্ণ				

প্রজার উপর সালিয়ানা তলব

নগদ খাজনা	সার চার্জ	পথ কর	পূর্ত কর	শিক্ষা কর	বিবিধ		গ্রামীণ কর্মসংস্থান আইনে দেয়		মোট
					বাস জমি বাবদ লাইসেন্স ফি ১৭ (ক)	অন্যান্য ১৭ (খ)	সার চার্জ ১৮ (ক)	সেস ১৮ (খ)	
১২	১৩	১৪	১৫	১৬					১৯
১৷৮									

২৪০৮ ওয়াশীল → ২৪২৭

	তিন সনের পূর্বেকার ২০	তৃতীয় সনের বাকি ২১	দ্বিতীয় সনের বাকি ২২	হাল সনের পূর্ববর্তী ২৩	হাল ২৪	সুদ ২৫	*অগ্রিম ২৬
খাজনা	১৮	২	২	২	২	৮০	
সার চার্জ	১	১	১	১	১		
পথ কর	২৫	২	২	২	২		
পূর্ত কর	২৫	২	২	২	২		
শিক্ষা কর	২৫	২	২	২	২		
বাস জমি বাবদ লাইসেন্স ফি	১	১	১	১	১		
অন্যান্য	১	১	১	১	১		
গ্রামীণ কর্মসংস্থান আইনে দেয়	১	১	১	১	১		
(ক) সার চার্জ	১৫	২	২	২	২		
(খ) সেস	২৫	২	২	২	২		
মোট	২৫৮	১৮	১৮	১৮	১৮	৮০	
বাদ মিনাহ						২০০	

ফিলা কাঁকসা ঠিকাদার হাল

*যে সনের বাবদ ওয়াশীল তাহা লিখুন।
দ্রষ্টব্য : চেকের দ্বারা খাজনা দেওয়া হইলে এইখানে তাহার সবিশেষ বিবরণ লিখিতে হইবে।

মোট অগ্রিম (কথায়)

আদায়কারী কর্মচারীর সহি ও তারিখ
25/6/2020

ঠিকাদার বেতন হানি না করিয়া হিসাব নিকাশান্তে ছুটি বক্সিস দেওয়া হইল।

SBP., Kolkata-700 015

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
GOVT of India

-38A-

West Bengal Form No. 1077

L & LR / SBP N

9064776

Rent Receipt and Miscellaneous Demand
Tenant's counter parts

1. Name of Dist.	2. Name of the P.S. & Touzi	3. Name of Circle & Tahasil Block No.	4. Receipt Rs. of Land Assistant	
P. Bardhaman	Kanksa	Trilokchandpur	76	
5. Name of Mouza & J.L. No.	6. Jamabandi No.	7. Khatian No.	8. Dag No.	9. Total area of land
Prayagpur	88	4859	523	02 decimal
10. Name, and Father's/ Husband's Name of Tenant			11. For whom the Revenue is deposited.	
Amrita Nag W/o Ramrup			Through- Self	

Yearly demand on Tenant

Cash Rent	Surcharge	Road Tax	PWD Tax	Education Cess	Others		To be paid under Rural Employment Act		Total
					Licence Fee for owned land	Others	Surcharge	Cess	
12	13	14	15	16	17('Ka')	17 ('Kha')	18 ('Ka")	18('Kha")	19
1-00									

Schedule of Payment
1408 – 1427

	Before three years	Due for third years	Due of Second year	Before Current year	Current	Interest	*Advance
	20	21	22	23	24	25	26
Rent	16	1	1	1	1	80	
Surcharge	---	---	---	---	--		
Road cess	16	1	1	1	1		
PWD Tax	16	1	1	1	1		
Education Cess	16	1	1	1	1		
Licence Fee for owned land	---	---	---	---	---		
Others	----	---	----	----	---		
To be paid under village Employment Act	-----	----	----	-----	-----		
('Ka') Surcharge	16	1	1	1	1		
('Kha') Cess	16	1	1	1	1		
Total	96	6	6	6	6	80=00	
Less Rebate							200=00

Total Two hundred rupees only

Write year of the Realisation
N.B. if paid by cheque details have to be written here.

Total Realisation (In Word)
Total

Sd/- illegible
25.07.2025
Signature of Collecting Employee and Date.

Certified to be the English translation of a Rent receipt in Bengali

8/8/2025
R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31.12.28
Govt of India

West Bengal Form No. 1077

L & L R
S B P N

খাজনার দাখিলা এবং বিবিধ তলব 9064777

প্রজার অংশ

১। জেলার নাম	২। থানার নাম ও তৌজি নং	৩। সার্কেলের নাম ও তহশীল ব্লক নং		৪। ভূমিসহায়কের রসিদ নং
প: বর্ধমান	কাটোয়া	শিলাসক্টাদামুর		৭৭
৫। মৌজার নাম ও জে.এল. নং	৬। জমাবন্দী নং	৭। খতিয়ান নং	৮। দাগ নং	৯। জমির পরিমাণ
প্রসাদপুর ১৮		৪৮৫০	৫২৬	০২ শ:

১০। প্রজার নাম ও পিতা/স্বামীর নাম ও সাকিন	১১। কাহার দ্বারা (খাজনা) দাখিল হইয়াছে
শ্রীমতী রেখা দাস	নিজে

শ্রীঃ সুনীল কুমার প্রজার উপর সালিয়ানা তলব

নগদ খাজনা ১২	সার চার্জ ১৩	পথ কর ১৪	পূর্ত কর ১৫	শিক্ষা কর ১৬	বিবিধ: খাস জমি বাবদ লাইসেন্স ফি ১৭ (ক)	বিবিধ: অন্যান্য ১৭ (খ)	গ্রামীণ কর্মসংস্থান আইনে দেয়: সার চার্জ ১৮ (ক)	গ্রামীণ কর্মসংস্থান আইনে দেয়: সেস ১৮ (খ)	মোট ১৯
১৮৩									

~~২৪৮~~ ওয়াশীল → ২৪২৭

	তিন সনের পূর্বেকার ২০	তৃতীয় সনের বাকি ২১	দ্বিতীয় সনের বাকি ২২	হাল সনের পূর্ববর্তী ২৩	হাল ২৪	সুদ ২৫	*অগ্রিম ২৬
খাজনা	২৮	২	২	২	২	৮৮	
সার চার্জ	১	১	১	১	১		
পথ কর	২৮	২	২	২	২	১	
পূর্ত কর	২৮	২	২	২	২		
শিক্ষা কর	২৬	২	২	২	২		
জমি বাবদ লাইসেন্স ফি	১	১	১	১	১		
অন্যান্য	১	১	১	১	১		
গ্রামীণ কর্মসংস্থান আইনে দেয়	১	১	১	১	১		
(ক) সার চার্জ	২৮	২	২	২	২		
(খ) সেস	২৮	২	২	২	২		
মোট	২৮	২	২	২	২	৮৮	
বাদ নিলাহ					০	২৫০	২০

আমার দেওয়া হাল না করিয়া হিসাব নিকাশসহ বকেয়া দেওয়া

*যে সনের বাবদ ওয়াশীল তাহা লিখুন।

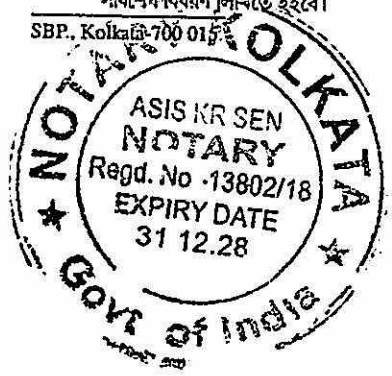
দ্রষ্টব্য : চেকের দ্বারা খাজনা দেওয়া হইলে এইখানে তাহার সবিশেষ বিবরণ লিখিতে হইবে।

মোট অঙ্কায় (কথায়)

আদায়কারী কর্মচারীর সহি ও তারিখ

২৫/6/২০২৮

SBP., Kolkata-700 015



-34A-

West Bengal Form No. 1077

L & LR / SBP N

9064777

Rent Receipt and Miscellaneous Demand
Tenant's counter parts

1. Name of Dist.	2. Name of the P.S. & Touzi	3. Name of Circle & Tahasil Block No.	4. Receipt Rs. of Land Assistant	
P. Bardhaman	Kanksa	Trilokchandpur	77	
5. Name of Mouza & J.L. No.	6. Jamabandi No.	7. Khatian No.	8. Dag No.	9. Total area of land
Prayagpur	88	4850	523	02 decimal
10. Name, and Father's/ Husband's Name of Tenant			11. For whom the Revenue is deposited.	
Ramrup Roy S/o Gunadhar Roy			Through- Self	

Yearly demand on Tenant

Cash Rent	Surcharge	Road Tax	PWD Tax	Education Cess	Others		To be paid under Rural Employment Act		Total
					Licence Fee for owned land	Others	Surcharge	Cess	
12	13	14	15	16	17('Ka')	17 ('Kha')	18 ('Ka")	18('Kha")	19
1-00									

Schedule of Payment
1408 -- 1427

	Before three years	Due for third years	Due of Second year	Before Current year	Current	Interest	*Advance
	20	21	22	23	24	25	26
Rent	16	1	1	1	1	80	
Surcharge	---	---	---	---	--		
Road cess	16	1	1	1	1		
PWD Tax	16	1	1	1	1		
Education Cess	16	1	1	1	1		
Licence Fee for owned land	---	---	---	---	---		
Others	----	---	----	----	----		
To be paid under village Employment Act	-----	----	----	-----	-----		
('Ka') Surcharge	16	1	1	1	1		
('Kha') Cess	16	1	1	1	1		
Total	96	6	6	6	6	80=00	
Less Rebate							200=00

Total Two hundred rupees only

Write year of the Realisation
N:B. if paid by cheque details have to be written here.

Total Realisation (In Word)
Total

Sd/- Illegible
25.4.2025
Signature of Collecting Employee and Date.

Certified to be the English translation of a Rent receipt in Bengali

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (Ci
O. S High Court, Calcutta

NOTARY ROLL INDIA
ASIS KUMAR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31.12.28
GOVT OF INDIA

Annexure – R 3

– 35 –

e-mail : gp.tcpur@gmail.com

Ph. No. : (0343)2524307

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

পোঃ - পানাগড় বাজার ★ জেলা - পশ্চিম বর্ধমান ★ পিন - ৭১৩১৪৮

কাঁকসা পঞ্চায়েত সমিতি অধীনস্থ

ক্রমিক নং ঃ .৩৬১ /টি.জি.পি. তারিখ ঃ ১৬/১০/২০২০

(গৃহ নির্মাণ বিষয়ক নির্দ্দেশ)

(কেবলমাত্র অফিস ব্যবহারের জন্য)

এতদ্বারা রামরূপ রায় (পিতা - গুনধর রায়), অমৃতা নাগ রায় (স্বামী - রামরূপ রায়), মহঃ সাহানাতুল্লা খান (পিতা - মহঃ রহমতুল্লা খান) ও আনিশা বেগম (স্বামী - মহঃ সাহানাতুল্লা খান, গ্রাম - প্রয়াগপুর, পোঃ - পানাগড় বাজার, থানা - কাঁকসা, জেলা - পশ্চিম বর্ধমান কে ০৩/১০/২০২০ তারিখের আবেদনক্রমে ০৭/১০/২০২০ তারিখের গ্রাম পঞ্চায়েতের সাধারন সভার সিদ্ধান্ত মোতাবেক মৌজা - প্রয়াগপুর, দাগ নং - ৫২৩, জে. এল. নং - ৮৮ এর উপর কাঠামো/বাড়ী নির্মাণ কারার বিষয়ে পঞ্চায়েতের পক্ষ থেকে অনুমতি দেওয়া হল। এক বৎসর সময়কালের মধ্যে উক্ত নির্মাণকার্য্য সম্পন্ন করতে হবে।

TRILOKCHANDRAPUR GRAM PANCHAYET PASCHIM BARDHAMAN PANAGARH BAZAAR

Salina Begum
Prodhan 16.10.2020
Trilokchandrapur Gram Panchayet

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31.12.28
Govt. of India

-35A-

e-mail; gp.tcpur@gmail.com Ph. No. (0343)2524307

TRILOKCHANDRAPUR GRAM PANCHAYET

P.O. Panagar Bazar * Dist- Paschim Burdwan * Pin-713148

Under Kanksa Panchayet Samity

Sr. No. 361/T.G.P Date: 16.10.2020

(House Construction Instructions)

(For Office Use Only)

It is hereby granted permission by the Panchayat to construct a structure/house on Mouza Prayagpur, Dag No. (523) JL No. 88) on the application dated 03.10.2020 to Ramrup Roy (Father Gundhar Roy), Amrita Nag Roy (Husband- Ramrup Roy), Md. Sahanatullah Khan (Father Md. Rahamtullah Khan) and Anisha Begum (Husband Md. Sahanatullah Khan of Village Prayagpur, P.O. Panagarh Bazar, P.S. - Kanksa, District Paschim Burdwan, as per the decision of the Gram Panchayat General Meeting dated 07.10.2020. The said construction work shall be completed within a period of one year.

Sd/- Sakina Begum
16.10.2020
Prodhan
Trilokchandrapur Gram Panchayet

(Seal)

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

Certified to be the English translation of a Letter in Bengali

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (Cr)
O. S. High Court, Calcutta

রসিদ নং - 02 MR CODE - 23130742 C

৫ নং ফরম - 86 - 218

[নিয়ম ৮ (২) এবং ১০ (৬) দেখুন]

বিবিধ প্রাপ্তির রসিদ

(দুই প্রস্থ কার্বন প্রক্রিয়ার মাধ্যমে অনুলিপি প্রস্তুত করতে হবে)

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

তারিখ 14/10/2020

Ramrup Roy & others. (ব্যক্তির / সংস্থার নাম)

ঠিকানা Prayagpur. নিকট থেকে

House Permission বাবদ 4,998/- টাকা

(কথায় Four thousand nine hundred ninety eight. টাকা মাত্র)

নগদে / চেকের মাধ্যমে [চেক নং — তারিখ —

যে ব্যাঙ্কের চেক তার নাম (শাখার নাম সহ) —] পাওয়া গেল।

প্রাপ্তির হিসাব খাত ঃ Building Plan.

বিবরণ (যদি থাকে) ঃ Mouza - Prayagpur, Plot no - 523. GF & 1st R.

14/10/2020

সচিব/গ্রাম পঞ্চায়েতের অনুমোদিত
কর্মচারীর স্বাক্ষর (তারিখ সহ)

Sabina Begum

জিম্মাদারের স্বাক্ষর
ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত
(তারিখ ও সিলমোহর সহ)

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
GOVT of India

- 36A -

Receipt No.-02

MR CODE-23130742 C
218

FORM NO. 5
[See Rules 8 (2) and 10 (6)]
Miscellaneous receipts
(Two copies to be prepared through carbon process)

TRILOKCHANDRAPUR GRAM PANCHAYAT

Date 14.10.2020

Received from Ramrup Roy and others (Name of person/organization) address Prayagpur for House Permission a sum of Rs.4,998 Four thousand nine hundred ninety eight rupees only by way of cash/ Cheque (Cheque No. _____ dated _____(Name of bank in respect of which cheque is drawn (including branch name)_____.

Amount of receipt: Building plan,
Mouza- Prayagpur, Plot No. 523
GP & 1st Fl.

Details (if any):

Sd/- illegible
14.10.2020

Signature of Secretary/Authorized Officer of
Gram Panchayat (with date)

Sd/- illegible

Sd/-Sakina Begum
Signature of Custodian
Trilokchandrapur Gram Panchayat
(with date and seal)

Certified to be the English translation of a Receipt in Bengali

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta

রসিদ নং - 02 MR CODE - 23130742 C

৫ নং ফরম -37- 219

[নিয়ম ৮ (২) এবং ১০ (৬) দেখুন]

বিবিধ প্রাপ্তির রসিদ

(দুই প্রস্থ কার্বন প্রক্রিয়ার মাধ্যমে অনুলিপি প্রস্তুত করতে হবে)

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

তারিখ 14/10/2020

Ramrup Roy & others (ব্যক্তির / সংস্থার নাম)

ঠিকানা Prayagpur নিকট থেকে

Sev বাবদ 4,998/- টাকা

(কথায় Four Thousand nine hundred ninety eight. টাকা মাত্র)

নগদে / চেকের মাধ্যমে [চেক নং — তারিখ —]

যে ব্যাঙ্কের চেক তার নাম (শাখার নাম সহ) —] পাওয়া গেল।

Sev.

প্রাপ্তির হিসাব খাত ঃ

বিবরণ (যদি থাকে) ঃ

14/10/2020

সচিব/গ্রাম পঞ্চায়েতের অনুমোদিত
কর্মচারীর স্বাক্ষর (তারিখ সহ)

Sabina Begum

জিম্মাদারের স্বাক্ষর
ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত
(তারিখ ও সিলমোহর সহ)

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
GOVT OF INDIA

-37A-

Receipt No.-02

MR CODE-23130742 C
219

FORM NO. 5
[See Rules 8 (2) and 10 (6)]
Miscellaneous receipts
(Two copies to be prepared through carbon process)

TRILOKCHANDRAPUR GRAM PANCHAYAT

Date 14.10.2020

Received from Ramrup Roy and others .(Name of person/organization) address Prayagpur for Dev. a sum of Rs.4,998 Four thousand nine hundred ninety eight rupees only by way of cash/ Cheque (Cheque No. _____ dated _____(Name of bank in respect of which cheque is drawn (including branch name)_____ .

Amount of receipt: Dev,

Details (if any):

Sd/- illegible
14.10.2020

Signature of Secretary/Authorized Officer of
Gram Panchayat (with date)

Sd/- illegible

Sd/-Sakina Begum
Signature of Custodian
Trilokchandrapur Gram Panchayat
(with date and seal)

Certified to be the English translation of a Receipt in Bengali

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

8/8/2025

R Islam
Rtd. Senior Interpreting Officer (Ct)
O.S. High Court, Calcutta

রসিদ নং - 02 MR CODE - 23130742 C

৫ নং ফরম

- 38 -

[নিয়ম ৮ (২) এবং ১০ (৬) দেখুন]

বিবিধ প্রাপ্তির রসিদ

(দুই প্রস্থ কার্বন প্রক্রিয়ার মাধ্যমে অনুলিপি প্রস্তুত করতে হবে)

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

তারিখ 14/10/2020

Ramrup Roy & others (ব্যক্তির / সংস্থার নাম)

ঠিকানা Prayagpur নিকট থেকে

House Permission বাবদ 4998/- টাকা

(কথায় four thousand nine hundred ninety eight. টাকা মাত্র)

নগদে / চেকের মাধ্যমে [চেক নং — তারিখ —]

যে ব্যাঙ্কের চেক তার নাম (শাখার নাম সহ) —] পাওয়া গেল।

প্রাপ্তির হিসাব খাত ঃ Building Plan.

বিবরণ (যদি থাকে) ঃ Mouza - Prayagpur, Plot no - 523. GP & LR.

14/10/2020

সচিব/গ্রাম পঞ্চায়েতের অনুমোদিত কর্মচারীর স্বাক্ষর (তারিখ সহ)

Salina Begum

জিম্মাদারের স্বাক্ষর

ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত

(তারিখ ও সিলমোহর সহ)

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.26
Govt of India

-38A-

Receipt No.-02

MR CODE-23130742 C

FORM NO. 5
[See Rules 8 (2) and 10 (6)]
Miscellaneous receipts
(Two copies to be prepared through carbon process)

TRILOKCHANDRAPUR GRAM PANCHAYAT

Date 14.10.2020

Received from Ramrup Roy and others (Name of person/organization) address Prayagpur for House Permission a sum of Rs.4,998 Four thousand nine hundred ninety eight rupees only by way of cash/ Cheque (Cheque No. _____ dated _____(Name of bank in respect of which cheque is drawn (including branch name)_____.

Amount of receipt: Building plan,
Mouza- Prayagpur, Plot No. 523
GP & 1st Fl.

Details (if any):

Sd/- illegible
14.10.2020

Signature of Secretary/Authorized Officer of
Gram Panchayat (with date)

Sd/- illegible

Sd/-Sakina Begum
Signature of Custodian
Trilokchandrapur Gram Panchayat
(with date and seal)

Certified to be the English translation of a Receipt in Bengali

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

8/8/2025
R [illegible]
Asst. Senior Interpreter to Officer (P),
O.S. High Court, Calcutta

Ramrup Roy
Amrita Nag
Md. Sahanawtulla Khan
Md. Sufyan
Md. Nijamatulla Khan

"VAKALATNAMA"

In the Hon'ble National Green Tribunal **at** Kolkata

Before Ld The Hon'ble National Green **Judge**

Suit/Case No. O.A – 72 **at 2025** Signature

Prakash Das

Plaintiff
Applicant
Appellant

—VS—

The State of West Bengal

Defendant
Opp. Party
Respondent

KNOW ALL MEN by these

that I/We do hereby in my / our name and my / (our behalf constitute and appoint Sri

true and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the matter noted above to the suit written statement, conduct suit, appeal from original suit order etc. and for that purose to do all acts and things, whatsoever in that connection including compromise of the above matter disposing in or withdrawing money from filling or taking out of appear. document and payment order from Court reffering matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty title fresh suit, sending properties released from attachment filling execution or Miscellaneous cases and other petitions, birding at execution sale, obtaining payment from us our Court. Withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as my / our own acts and as it done by
me / us to all igtents and purposes.

Date 12th August 2025

ADVOCATES—

Steven Sovrodip Biswas
Advocate
High Court Calcutta
5, Pook Lane, Kolkata – 700006
Mob:- 7003415384

Received this Vakalatnama
from the executants direct.
Satisfied and accepted.

Advocate

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

O.A. NO. 72 OF 2025/EZB

IN THE MATTER OF:

PRAKASH DAS.

.... Applicant

-Versus-

THE STATE OF WEST BENGAL & ORS.

...Respondents

NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No -13802/18
EXPIRY DATE
31 12.28
Govt of India

AFFIDAVIT IN OPPOSITION

on behalf of Respondent Nos. 27, 28, 29, 30, 36 and 37.

STEVEN SOURODIP BISWAS,
Advocate
High Court at Calcutta
5, Park Lane, Kolkata- 700016
Mobile- 7003415384
Email- biswas.steven@gmail.com
Enrolment No. F/1959/1708/2019